an>

Title: Introduction of the Factories (Amendment) Bill, 2014.

खान मंत्रालय में राज्य मंत्री, इस्पात मंत्रालय में राज्य मंत्री तथा श्रम और रोज़गार मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय) : अध्यक्ष महोदया, मैं अपने वरिष्ठ सहयोगी श्री नरेन्द्र सिंह तोमर की ओर से प्रस्ताव करता हूं कि कारखाना अधिनियम, 1948 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I have given notice under rule 19B of the Directions by the Speaker. I have got objection to this Bill because we have not seen it...(*Interruptions*) He has introduced it. That is why, I am objecting. So, before he gets the consent, I have to say.

माननीय अध्यक्ष : खड़गे जी, आप डायरैक्शन 19 (बी) सुन लीजिए, उसके बाद बात कर सकते हैं।

â€¦(व्यवधान)

माननीय अध्यक्ष : आप जो बोल रहे हैं, वह मैं बता रही हूं।

â€¦(व्यवधान)

HON. SPEAKER: Hon. Shri Mallikarjun Kharge Ji, before I call you to raise objections to the introduction of the Factories (Amendment) Bill, 2014, I may inform that under Direction 19B, the Speaker is empowered to relax the requirement of two days prior circulation and permit the inclusion of a Bill in the List of Business for introduction.

In the instant case, Shri Narendra Singh Tomar, the Minister in-charge of the Bill requested me to relax the requirement of two days prior circulation and I have acceded to his request.

You may, therefore, now raise other objection, if any.

SHRI K.C. VENUGOPAL (ALAPPUZHA): A number of notices are there.

माननीय अध्यक्ष : आप क्यों बोल रहे हैं। क्या आपके नेता बोलने में सक्षम नहीं हैं?

â€¦(व्यवधान)

SHRI MALLIKARJUN KHARGE : Madam, I requested you because this is not an urgent matter. Naturally, you have used your discretion to exempt it. I can say that you have considered his request. But I do not want to say other things. But anyway, why this is important and why we are objecting...(*Interruptions*)

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, इस बारे में आपने व्यवस्था दे दी है।...(व्यवधान)

माननीय अध्यक्ष : आप उन्हें बोलने दीजिए।

â€¦(व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप बैठिए। मैंने उन्हें बता दिया है। अगर इसके अलावा कोई बात है तो वे बताएंगे।

â€¦(व्यवधान)

HON. SPEAKER: He can raise it, please.

SHRI MALLIKARJUN KHARGE : I am not challenging your order.

HON. SPEAKER: Right, you are not challenging.

SHRI MALLIKARJUN KHARGE : I accept your verdict. But why I am requesting is because this is a very, very important legislation and a number of amendments are there and nobody has seen them. He has sought the permission. If the Bill has one or two amendments, we can see it one day and we can say, okay, like the Bill Sadananda Gowda Ji brought because it is a small Amendment Bill. But this is a comprehensive amendment and it requires time. So, if he could have circulated it two days earlier, at least we all could have read it. Without reading, if you give consent and bring it for consideration tomorrow, then it will be very difficult. Therefore, I request you to kindly withhold this and circulate the Bill so that we can study because this is a question of crores of labourers' lives, which is involved. Therefore, the entire House, those who are in favour of the workers, will agree. Therefore, I request you to kindly withhold the consent and ask him to circulate the Bill, and take it next time. We will express our views whether it should be taken up for consideration or it should be referred to the Standing Committee. We will decide that later on.

माननीय अध्यक्ष : इस पर सब नहीं बोलेंगे। उन्होंने लिखित में दिया था, इसलिए हमने उन्हें बोलने का मौका दिया।

â€¦(व्यवधान)

माननीय अध्यक्ष : मेरा आज इतना ही निवेदन है कि बिल इंट्रोड्यूस हो रहा है। अभी वह पासिंग के लिए नहीं लिया जा रहा है। यह इंट्रोडक्शन है, you will get sufficient time. अगर आपको कोई अमेंडमैंट देना है, स्टडी करना है, तो बिल आने तक आपको सफिशेंट टाइम मिलेगा। Today is only introduction. खरगे जी, आप मेरी बात सुनिए।

â€¦(व्यवधान)

माननीय अध्यक्ष : आपने कोई नोटिस नहीं दिया।

â€¦(व्यवधान)

माननीय अध्यक्ष : आपका ऑब्जैक्शन है। मैं समझ सकती हूं कि बिल महत्वपूर्ण है इसलिए यह आया है। आज केवल इंट्रोडक्शन है। अभी इसमें समय है, इसलिए आप अपने अमेंडमैंट्स दे सकते हैं। जो भी होंगे, वे भी ग्राह्य होंगे। आज बिल पर तुरंत चर्चा नहीं हो रही है।

â€¦(व्यवधान)

HON. SPEAKER: It is only being introduced. Now, Minister may introduce the Bill.

...(*Interruptions*)

HON. SPEAKER: The Bill is circulated.

...(*Interruptions*)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैंकैय्या नायडू) : अध्यक्ष महोदया, अभी केवल इंट्रोडक्शन हो रहा है। आपको समय मिलेगा, इसलिए उस बीच आप अपने अमेंडमैंट्स दे सकते हैं। उसके बाद हम चर्चा करेंगे। ...(व्यवधान) खरगे जी, खुद अनुभवी हैं। पूर्व मंत्री जी खुद अनुभवी हैं। ...(व्यवधान) आप लोग कल तक कह रहे थे कि बिजनेस नहीं है। जब हम बिजनेस लेकर आये, तो उसे आप रखने की भी अनुमति नहीं दे रहे हैं। ...(व्यवधान) यह अच्छी बात नहीं है। ...(व्यवधान) Once the Chair has given permission, please do not make any controversy. ...(*Interruptions*)

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

श्री विष्णु देव साय : अध्यक्ष महोदया, मैं विधेयक पुरःस्थापित करता हूं।